

BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

O.A NO.52 OF 2024/EZ

**BIRANCHI NARAYAN DASH
& OTHERS. ... APPLICANTS.
-VERSUS-**

**UNION OF INDIA
AND OTHERS. ... RESPONDENTS.**

I N D E X

Sl. No.	Description of documents	Pages
1.	Counter Affidavit filed by the Respondent No.4.	1-14
2.	<u>Annexure-A/4.</u> Copy of Letter No.8703, dated 14.11.2024.	
3.	<u>Annexure-B/4.</u> Copy of the relevant pages of Sarakari Jami Record Kariba Pranali.	
4.	<u>Annexure-C/4.</u> Copy of the relevant page of Kissam Niyamabali.	
5.	<u>Annexure-D/4.</u> Photocopies showing construction of the Odisha Adarsha Vidyalaya, Nuagaon.	

CUTTACK.

DATE: 31.07.2024 ADDL. GOVT. ADVOCATE.



**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

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**BIRANCHI NARAYAN DASH
& OTHERS. ... APPLICANTS.
-VERSUS-**

**UNION OF INDIA
AND OTHERS. ... RESPONDENTS.**

**COUNTER AFFIDAVIT FILED
BY THE RESPONDENT NO.4**

I, Smt. Swadha Dev Singh, aged about 37 years,
Wife of Sri Samartha Verma, at present working as
Collector & District Magistrate, Nayagarh, At/Po/Dist:
Nayagarh, Odisha, do hereby solemnly affirm and state
as follows:-

Swadha Dev Singh
Collector & Dist. Magistrate
NAYAGARH

1. That I am working as Collector & District Magistrate, Nayagarh, Odisha, hereinafter referred to as the answering Respondent No.4.
2. That I have gone through the contents of the Original Application as well as the annexures appended thereto and have understood the contents thereof. I am well acquainted with the facts of the case.
3. That as regards the averments made in Para-1 of the original application, this deponent has no comments to offer.

Sw

21.09.24
AMBIKA PRASAD RAY
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4. That in reply to the averments made in Para-2 of the original application, it is humbly submitted that it is not a fact that the Odisha Adarsha Vidyalaya, Nuagaon has been constructed in a forest land, so obtaining forest clearance was not required. The suit land i.e. Plot No.1/1848 Area Ac 7.24 under Hal AJA Khata No. 186 with kissam Patita in village Nuagaon has been carved out of from original Plot No.1 with an area Ac. 125.22 under Abada Ajogya Anabadi Khata (in short AAA) No.187 with kissam Parbat-1 of village Nuagaon through Misc.Case No.1/2020 by the Competent Authority after observing all formalities as per rule since the suit land had lost its characteristic and became fallow land (Patita).

5. That in reply to the averments made in Para-3 of the original application, it is humbly submitted that it is admitted that the Hon'ble Green Tribunal in OA No.36/2021 directed to maintain status-quo in respect of the suit land and directed the Respondent No.4 i.e. the Collector, Nayagarh and Respondent No.5 i.e. the Divisional Forest Officer, Nayagarh to re-examine the land in question within two months by 15.03.2022 and determine as to whether the land in question i.e. Plot No.1, Khata No.187 Abada Ajogya Anabadi (AAA), Mouza-Nuagaon, Kissam Parbat-1 area Ac 7.24 was at any point of time prior to 25.10.1980 recorded in sabik Record of Rights Kissam Jungle and Kissam Ghancha


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Jungle and what would be its effect in pursuance of the letter of the Commissioner-cum-Secretary to Govt. of Odisha, Revenue and Disaster Management Department dated 24.10.2011. If the said plot falls within the purview of Jungle Kissam or Ghancha Jungle Kissam as mentioned above, then clearance under section 2 of the Forest Conservation Act, 1980 will have to be taken.

It is further humbly submitted that in obedience to the orders of the Hon'ble Tribunal, the Respondent No.4 (Collector, Nayagarh) has called for status report from the Divisional Forest Officer, Nayagarh (Respondent No.5) vide Letter No.1219 dt. 12.05.2022 and examined with reference to the Letter No.43968 dt. 24.10.2011 and came to a finding that the Kissam of the suit land is not recorded as Jungle in Sabik & Hal ROR for which clearance u/s 2 of the Forest Conservation Act, 1980 is not necessary. It is apt to submit here that for the same issue two writ petitions had been filed before the Hon'ble High Court by Golap Nayak and Sudarsan Sitha vide W.P.(C) No.29891/2020 and W.P.(C) No.32482/2020 respectively and these cases have been disposed of vide order dated 29.03.2022. The details orders passed in each case is given below:-


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Orders passed vide W.P.(C) No.29891/2020

“Learned counsel for the petitioner states that earlier this very site was rejected for having a large No. of trees. However now that the site selection committee has found the site suitable and it is up to state to make it feasible for a school to come up on the site.

No further directions are called for. The petition is disposed of ”.

Orders passed vide W.P.(C) No. 32482/2020

“In view of the final order passed by this court in W.P.(C) No. 29891/2020 the present writ petition is disposed of. The interim order passed earlier stands vacated.”

bc
Being aggrieved with the orders passed by Hon’ble High Court in W.P.(C) No.32482/2020, the petitioner Sudarsan Sitha & others filed SLP (Civil) Diary No.(S) 35874/2022 before the Hon’ble Apex Court of India which was dismissed as withdrawn with liberty as prayed to file review petition before the Hon’ble High Court challenging the orders passed in W.P(C) No.32482/2020. Accordingly RVWPET No.382/2022 was filed by Sudarsan Sitha challenging the order passed in W.P(C) No.32482/2020. The said RVWPET No.382/2022 was disposed of vide order dated 17.02.2023 with a finding that,

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“no further directions are called for. The order dt.29th March 2022 passed by this court in W.P(C) No. 32482/2020 does not require to be reviewed in view of the written instruction dt. 17th Feb 2023 of the Additional District Education Officer, Nayagarh stating that the construction of Odisha Adarsha Vidyalaya has been finalised in another place of Nuagaon Block”.

It is categorically denied that the respondents are constructing the Odisha Adarsha Vidyalaya in forest land. The land has been selected by Site Selection Committee headed by the Sub-Collector, Nayagarh and has also been approved by the Collector, Nayagarh. The land selected measuring an area of Ac7.24 was a part of Plot No.1 with area of Ac125.22 under AAA Khata No.186 with kissam Parbat-1, classification of the land has been changed to Patita in AJA Khata vide Revenue Misc.Case No.1/2020 to facilitate for eventual alienation in favour of Odisha Adarsha Vidyalaya, Nuagaon. The said Misc. Case No.1/2020 clearly speaks that prior to filing of W.P(C) No.32482/2020, the kissam has been changed to Patita after observing all formalities for which Hon'ble High Court in W.P(C) No. 29891/2020 has observed that “However now, that the Site Selection Committee has found the site is suitable and it is upto the State Govt. to make it

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Collector & Dist. Magistrate
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feasible for a school to come up on the site. No further directions are called for and the petition is disposed of.”

6. That the averments made in Para-4 of the original application are not admitted. It is humbly submitted that the Hon'ble National Green Tribunal disposed of the case and remanded to the Respondent Nos.4 and 5 to re-examine the matter and to take a decision within a period of two months i.e. by 15.03.2022. If the said plot falls within the purview of Kisan Jungle or Kisan Ghancha Jungle, clearance u/s.2 of the Forest Conservation Act, 1980 will have to be taken. Accordingly the matter has been disposed of by the Respondent No.4 in view of the field report received from the Divisional Forest Officer, Nayagarh (Respondent No.5) vide Letter No.8703, dated 14.11.2024. Copy of Letter No.8703, dated 14.11.2024 is filed herewith as **Annexure-A/4**.

7. That as regards the averments made in Para-5 of the original application, this deponent has no comments to offer.

8. That the averments made in Para-6 of the original application are false and fabricated. It is humbly submitted that the Respondent No.4 (Collector, Nayagarh) has complied the instructions of the Hon'ble National Green Tribunal in accordance with the


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provisions of law after receipt of field position report from the Divisional Forest Officer, Nayagarh (Respondent No.5).

9. That in reply to the averments made in Para-7 of the original application, it is humbly submitted that it is not a fact that respondents have not properly analysed the land in question in true sense of forest. In this connection the Sabik and Hal ROR has been properly verified and District Level Committee report has also been examined keeping in view the judgement rendered in case of T.N Godavarman Thirumulkpad Vs. Union of India.

10. That in reply to the averments made in Para-8 of the original application, it is humbly submitted that since the land in question is not coming under the purview of forest kism, the averment made in this paragraph has no relevance to this case.

11. That in reply to the averments made in Para-9 of the original application, it is humbly submitted that it is not a fact that the Respondent Nos.4 and 5 have falsely stated the Sabik Kism as Pahad. The report of Respondent Nos.4 and 5 is based on Sabik Record of Rights published in the year 1932-33 Settlement Operation where no "Bistarita Bibarani" was mentioned. It reveals from Annexure-9 of the original application that during Hal Settlement Operation orders

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was given to the Amin to investigate the kissam and Bistarita Bibarani specifically for Plot Nos.729 and 742, but not for Plot No.1. Hence, the averments made in this paragraph have no relevance in respect of the suit plot.

12. That the averments made in Para-10 of the original application are not admitted. It is humbly submitted that the applicants have misinterpreted the Govt. Order No.43968/R&DM, dated 24.10.2011. The gist of Govt. order is quoted below for appraisal of the fact.

“The forest conservation Act 1980 would be applicable to any type of forest land including land recorded as non forest land in Hal ROR records published after 25.10.1980 which was Jungle Kissam in its respective Sabik Record as on 25.10.1980 irrespective of the fact that the said non forest kissam land in Hal ROR does not find place in the D.L.C report which forms the basis of affidavit filed by the State Govt. before the Court”.

In the instant case the Sabik Kissam of the land was Pahad which is not forest land. So, Forest Conservation Act will not be applicable in this case. Hence, the document filed under Annexure-10 of the original application is not similar to this case.


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13. That in reply to the averments made in Para-11 of the original application, it is humbly submitted that at Page Nos.9 and 10 of "Sarakari Jami Record Kariba Pranali" it has been mentioned that except Anabadi land no Bistarita Bibarani will be mentioned in all other Abadi Land, but in the following cases Bistarita Bibarani will be mentioned. This is reproduced below:-

Kisam of Abadi Land

Bistarita Bibarani

1. Patita.	Ghasa Padia, Bena Panjara Gada, Dhoda, Nutana Patita etc.
2. Nadi, Nala, Jora, Hrada, Samudra etc.	Local name will be mentioned only.
3. Parbata etc.	Local Name/Nick Name will be mentioned.

From the above table, it is clear that in case of Parbat-I Kissam, there is no provision to mention Ghancha Jungle in the Bistarita Bibarani and instead the local name/nick name of the parbat should have been mentioned by Settlement Authorities. Copy of the relevant pages of "Sarakari Jami Record Kariba Pranali" are filed herewith as **Annexure-B/4**. Further, in Odisha Govt. prescribed Booklet named "Kissam Niyamabali" it has been mentioned at Pages 13 & 14 that the kissam Pahad, Parbat, Mundia, Durungi will be

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recorded in AAA Khata and in the Bistarita Bibarani the local name or nick name of the kissam will be mentioned whereas the Jungle Kissam land will be recorded in Rakhita Khata. In this case the suit plot has been recorded in AAA Khata. Had the kissam of the land been Jungle, it would have been recorded in Rakhita Khata. Copy of the relevant page of "Kissam Niyamabali" is filed herewith as **Annexure-C/4**. Since the land is not coming under forest kissam and the Hon'ble High Court has rejected the review petition filed by another petitioner on the same context for the suit land, the construction work of the Odisha Adarsha Vidyalaya is going on.

14. That in reply to the averments made in Para-12 of the original application, it is humbly submitted that the Sabik Kissam of the land was Pahad without any Bistarita Bibarani. Hence, this deponent has no comments to offer.

15. That in reply to the averments made in Para-13 of the original application, it is humbly submitted that as the suit plot is not coming under District Level Committee report, it will not be treated as forest land as per the judgment of Hon'ble Supreme Court of India passed in W.P.(C) No.202/1995. Hence, the averment made in this paragraph is not related to this case.

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16. That the averments made in Para-14 of the original application are denied to the effect that the land in question is a hilly forest area, rather it is a plain barren area situated adjacent to Main Road on one side and adjoins to the rest area of Plot No.1 measuring an area of Ac.117.98 on the other side which is hilly area. Since the land is not coming under Jungle Kissam, certificate of the Collector, Nayagarh to the effect that non forest land is not available for school building is not required as per Annexure-20 of the original application. It is strongly denied that there is conspiracy between the District Administration & Mining Mafias to destroy a rich biodiversity hilly forest area as alleged by the applicants. It is appropriate to state here that same people including the appellants are trying their level best to defeat the process by filing different cases at different forum to stop this development work for satisfaction of their ill intention.

17. That as regards the averments made in Para-15 of the original application, this deponent has no comments to offer.

18. That in reply to the averments made in Para-16 of the original application, it is humbly submitted that the Settlement Officer, Puri has already transferred the Hal/Sabik settlement records to District Office, Nayagarh. Accordingly, the Sabik Land details are attached. So the allegation made in this paragraph on

~~AMBHIKA PRASAD RAY~~
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Anandha Dey
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the integrity of the District Administration is false and fabricated.

19. That in reply to the averments made in Para-17 and 18 of the original application, it is humbly submitted that since the kissam of the land is not coming under forest land, the approval u/s.2 of the Forest Conservator Act, 1980 is not required.

20. That in reply to the averments made in Para-20 to 23 of the original application, it is humbly submitted that since the suit land is not a forest land as per Sabik and Hal ROR, Forest Conservation Act is not applicable to this case. Moreover, already the Hal Kissam Parbat-1 in AAA Khata of village Nuagaon has been changed to Patita Kisam in AJA Khata of the village vide Revenue Misc. Case No.1/2020 and Site Selection Committee has selected the suit land for construction of Odisha Adarsha Vidyalaya, Nuagaon. Accordingly, the construction work is going on. The ground floor has already been completed and the 1st floor work is in progress. Photocopies of the Odisha Adarsha Vidyalaya, Nuagaon under construction is filed herewith as **Annexure-D/4**.

21. That the averments/assertions/allegations made in the original application which are not specifically admitted by this deponent shall be deemed to have been denied. This deponent craves leave of the Hon'ble


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Tribunal to file further affidavit, if required at the time of hearing.

22. That in view of the above submissions made by the Respondent No.4, the prayer made in the original application is devoid of any merit and liable to be rejected.

23. That the facts stated above are true to the best of my knowledge and based on official records.

Swadha Dev Singh
Collector & Dist. Magistrate
NAYAGARH
Deponent

VERIFICATION

I, Smt. Swadha Dev Singh, aged about 37 years, Wife of Sri Samartha Verma, at present working as Collector & District Magistrate, Nayagarh, At/Po/Dist: Nayagarh, Odisha, do hereby verify and states that the contents of the above affidavit are true and correct to the best of my knowledge as derived from official records and that nothing material has been concealed there from.

Verified at Cuttack on this the 31 day of July, 2024.

Identified by:

bw

ADDL. GOVT. ADVOCATE.

APR
AMBIKA PRASAD RAY
NOTARY, CUTTACK TOWN
REGD. NO-ON-58/2004

Swadha Dev Singh
Collector & Dist. Magistrate
NAYAGARH
VERIFICANT

AFFIDAVIT

I, Smt. Swadha Dev Singh, aged about 37 years, Wife of Sri Samartha Verma, at present working as Collector & District Magistrate, Nayagarh, At/Po/Dist: Nayagarh, Odisha, do hereby solemnly affirm and state as follows:-

1. That I am the Respondent No.4 in this Original Application and am competent to swear this affidavit.
2. That the facts stated above are true to the best of my knowledge and based on official records.

Identified by:

h

ADDL. GOVT. ADVOCATE.

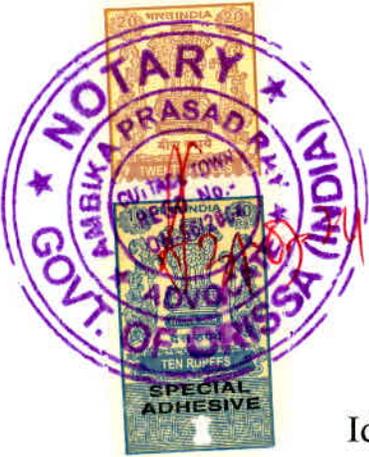
Swadhadev Singh
**Collector & Dist. Magistrate
NAYAGARH**

VERIFICANT

S. Dev Singh
The above named person
identified by *S.P. Patra*
solemnly affirms and states
that the contents of this
are true to the best of his
knowledge and belief.

31.07.24

**AMBIKA PRASAD RAY
NOTARY, CUTTACK TOWN
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1101
15.11.22

ANNEXURE-A/4

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OFFICE OF THE DIVISIONAL FOREST OFFICER; NAYAGARH FOREST DIVISION.

Tel No-06753- 252226 (Fax) E-mail dfo.nayagarh@odisha.gov.in

Letter No. 8703 /4F- 384/2022
Dated, Nayagarh the 14 Nov, 2022.

To

The Collector & District Magistrate,
Nayagarh.

Sub:-

O.A No.36/2021/ EZ (I.A No.39/2021/EZ)-Ladukisore Sarangi & Others Vrs
Chief Secretary, State of Odisha & Others before the learned National green
Tribunal, Eastern Zone Bench, Kolkata.

Sir,

As per the report submitted by Range Officer, Mahipur the land in question Plot
No.1, Khata No.187 has no tree growth or does not look like forest.

This is for your kind information & necessary action.

Encl:- As above.

Yours faithfully,

V. Sanyal
Divisional Forest Officer
Nayagarh Division.

True Copy Attested

Swadhadesy
Collector & Dist. Magistrate
NAYAGARH

Attested
Amal
TAKASILDAR
NUAGAON

L-437

ANNEXURE - 12/24



ଓଡ଼ିଶା ସରକାର

ସରକାରୀ ଜମି ରେକର୍ଡ କରିବା ପ୍ରଣାଳୀ

ରାଜସ୍ୱ ଓ ବିପର୍ଯ୍ୟୟ ପରିଚାଳନା ବିଭାଗ

ଓଡ଼ିଶା

Attested
[Signature]
TAHASILDAR
MUGAON

True Copy Attested
[Signature]
Collector & Dist. Magistrate
NAYAGARH

ତେବେ କ୍ଷମତାପ୍ରାପ୍ତ ଅଧିକାରୀ ହସ୍ତାନ୍ତରକାରୀଙ୍କୁ ଉକ୍ତ ଜମି ପୁନଃଦଖଲ ଦେବେ । ଯଦି କୌଣସି କାରଣରୁ ଏହି ଦଖଲ ଦେବା ସମ୍ଭବ ହେବନାହିଁ ତେବେ ସେ ସ୍ଥଳରେ ଆଉ ଜଣେ ଆଦିବାସୀଙ୍କ ସପକ୍ଷରେ ଉକ୍ତ ଜମି 1962 ମସିହାର ସରକାରୀ ଭୂମି ବନ୍ଦୋବସ୍ତ ଆଇନ ଅନୁସାରେ ବନ୍ଦୋବସ୍ତ ହେବ ବା ଆଦିବାସୀ ନ ମିଳିଲେ ଅଣ ଆଦିବାସୀଙ୍କ ସପକ୍ଷରେ ହସ୍ତାନ୍ତର ହେବ । ଯଦି ଏହିପରି ଜମି ଅନ୍ୟ କାହା ସପକ୍ଷରେ ବନ୍ଦୋବସ୍ତ ହୋଇନାହିଁ ତେବେ ତାହା ଆବାଦ ଯୋଗ୍ୟ ଅନାବାଦୀ ଖାତାରେ ରେକର୍ଡ ହୋଇ ପୁଠ୍ ମନ୍ତବ୍ୟରେ ନିମ୍ନଲିଖିତ ନୋଟ ରହିବ-

“ଏହି ଜମି ଆଦିବାସୀ ରକ୍ଷତଙ୍କର ଥିଲା । ଏହା 1956 ମସିହାର 2 ନମ୍ବର ରେଗୁଲେସନ୍ 3 (2) ଧାରାର Proviso ଅନୁସାରେ ବନ୍ଦୋବସ୍ତ କରାଯିବ ।”

(ଡ) ଉପରୋକ୍ତ ରେଗୁଲେସନ୍ 5(1) ଧାରା ଅନୁସାରେ ଆଦିବାସୀ ରକ୍ଷତଙ୍କ ଦ୍ୱାରା ସମର୍ପିତ ବା ଜସ୍ତଫା ଦିଆଯାଇଥିବା (Surrendered) ଓ ପରିତ୍ୟାଗ (Relinquished) କରାଯାଇଥିବା ଜମି ଆଦିବାସୀ / ଅଣଆଦିବାସୀଙ୍କ ସପକ୍ଷରେ ବନ୍ଦୋବସ୍ତ ହେବ । ବନ୍ଦୋବସ୍ତ ପୂର୍ବରୁ ଏହିପରି ଜମି ଆବାଦଯୋଗ୍ୟ ଖାତାରେ ରେକର୍ଡ ହୋଇ ପୁଠ୍ ମନ୍ତବ୍ୟରେ ନିମ୍ନଲିଖିତ ମନ୍ତବ୍ୟ ନୋଟ ରହିବ-

“ଏହି ଜମି ଆଦିବାସୀ ରକ୍ଷତଙ୍କର ଥାଇ ତାଙ୍କଦ୍ୱାରା ସମର୍ପିତ / ପରିତ୍ୟକ୍ତ ହୋଇଛି । ଏହି ଜମି 1956 ମସିହାର 2 ନମ୍ବର ରେଗୁଲେସନ୍ 5 (1) ଧାରା ଅନୁସାରେ ବନ୍ଦୋବସ୍ତ କରାଯିବ ।”

(ଢ) ଚର ଜମି - ନଦୀଶଯ୍ୟାର ପରିବର୍ତ୍ତନ ଯୋଗୁଁ ମୃତ୍ତିକା ବା ପଚୁମାଟି ଜମାହେବା ଫଳରେ କାଳକ୍ରମେ କ୍ଷୁଦ୍ର ଭୂମିଖଣ୍ଡମାନ ସୃଷ୍ଟି ହୋଇଥାଏ । ଏହାକୁ ଚର ଜମି କୁହାଯାଏ । ଏହା ଯଦି କୌଣସି ରକ୍ଷତର ହୋଇଥିବା ସଂଲଗ୍ନ ହୋଇ ନ ଥାଏ ତେବେ ତାହା ଆବାଦଯୋଗ୍ୟ ଅନାବାଦୀ ଖାତାଭିତ୍ତି ହୋଇ ପୁଠ୍ ମନ୍ତବ୍ୟରେ ଏହା ଚରଜମି ଅଟେ ବୋଲି ଉଲ୍ଲେଖ ରହିବ ।

7. କିସମର ବିସ୍ତାରିତ ବିବରଣୀ :

ସାଧାରଣତଃ କେବଳ ସରକାରୀ ଅନାବାଦୀ ଜମିର କିସମର ବିସ୍ତାରିତ ବିବରଣୀ ରହିବ ଓ ଅନାବାଦୀ ଜମି ଛଡ଼ା ଅନ୍ୟ କୌଣସି ଜମିର ଅର୍ଥାତ୍ ଆବାଦୀ ଜମିର କିସମର ବିସ୍ତାରିତ ବିବରଣୀ ରହିବନାହିଁ । ଆବାଦୀ ଜମିର ପୁଠ୍ ମାନଙ୍କର ଦୋହଦୀ (ଉତ୍ତର ଓ ଦକ୍ଷିଣ) ଲେଖାଯିବ । କିନ୍ତୁ କେତେ ସ୍ଥଳରେ ଆବାଦୀ ଜମିର କିସମର ବିସ୍ତାରିତ ବିବରଣୀ ରହିବ ।

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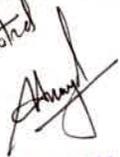
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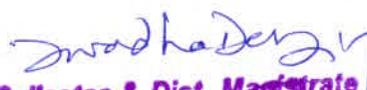
କେତେକ ଉଦାହରଣ :

(କ) ଆବାଦୀ ଜମିର କିସମ

ବିସ୍ତାରିତ ବିବରଣୀ

(1)	ପତିତ	...	ଘାସପଡ଼ିଆ, ବେଣା ପଞ୍ଜର, ଗଡ଼ା, ଧୋଡ଼ା, ନୂତନ ପତିତ ଇତ୍ୟାଦି ।
(2)	ନଦୀ, ନାଳ, ଯୋର, ହ୍ରଦ, ସମୁଦ୍ର ଇତ୍ୟାଦି	...	ସେଗୁଡ଼ିକର ସ୍ଥାନୀୟ ନାମ ବା ଡାକ ନାମ ଉଲ୍ଲେଖ କରାଯିବ ।
(3)	ପର୍ବତ ଇତ୍ୟାଦି	...	ସ୍ଥାନୀୟ / ଡାକ ନାମ ଲେଖାଯିବ ।
(4)	ମନ୍ଦିର, ଦେବାଳୟ, ମସଜିଦ୍, ଗୁରୁଦ୍ୱାର ଇତ୍ୟାଦି ।	...	ଅମୁକ ମନ୍ଦିର, ଅମୁକ ଦେବତାଙ୍କ ବିଜେସ୍ଥଳୀ ଇତ୍ୟାଦି ।
(5)	ଜଙ୍ଗଲ	...	ଘଞ୍ଚ ଜଙ୍ଗଲ, ବଡ଼ ଜଙ୍ଗଲ, ଶାଳ ଜଙ୍ଗଲ, ବାଉଁଶ ଜଙ୍ଗଲ, ଶାଗୁଆନ ଜଙ୍ଗଲ ଇତ୍ୟାଦି ।
(6)	ବଗାୟତ	...	ଆୟ ବଗାୟତ, କଦଳୀ ବଗାୟତ, ପଣସ ବଗାୟତ, ତେନ୍ତୁଳି ବଗାୟତ, କମଳା ବଗାୟତ, ପିଙ୍କୁଳି ବଗାୟତ, ଜାଲେଣି କାଠ ବଗାୟତ ଇତ୍ୟାଦି ।
(7)	ଘରବାରି	...	ମେଲା ଡିହ, ଅମାର ଘର, ଖଳାବାଡ଼ି, ଦୋକାନ ଘର, ଗୋଦାମ ଘର, ବାରି ଇତ୍ୟାଦି ।
(8)	ଜଳାଶୟ	...	ସବୁ ସମୟରେ ପାଣି ରହେ ବା ରହେନାହିଁ, ଡାକନାମ (ଯଦି ଥାଏ) ।
(9)	ବିଦ୍ୟାଳୟ / ବିଦ୍ୟାଳୟ ହତା	...	ନିମ୍ନ ପ୍ରାଥମିକ / ଉଚ୍ଚ ପ୍ରାଥମିକ / ଉଚ୍ଚ ଇଂରାଜୀ ବିଦ୍ୟାଳୟ ।
(10)	କଚେରୀ / ଅଫିସ / ବାସଗୃହ	...	ଅମୁକଙ୍କ (ରାଜସ୍ୱ ନିରୀକ୍ଷକଙ୍କ) କାର୍ଯ୍ୟାଳୟ, ଅମୁକ ଅଧିକାରୀଙ୍କ ବାସଗୃହ ଇତ୍ୟାଦି ।
(11)	ଘର (ନିଜ ବସ୍ତିରେ ହୋଇଥିଲେ)	...	ନିଜ ଗାଁ ବସ୍ତି ।
(12)	ଘର (ପଡ଼ାଗାଁରେ ହୋଇଥିଲେ)	...	ପଡ଼ା ଗାଁ (ପଡ଼ାଗାଁର ନାମ) ବସ୍ତି ।
(13)	ରାସ୍ତା	...	ଗାଁ ଦାଣ୍ଡ

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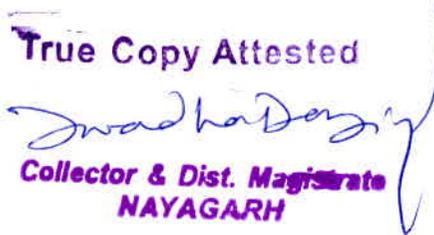

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Translated copy - Annexure B/4

**ENGLISH TRANSLATED COPY OF
SARAKARI JAMI RECORD KARIBA PRANALI**

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English Translation of "Sarkari Jami Record Kariba Pranali"**7. Bistarita Bibarani (Brief description) of Kisam –**

• Generally only Govt. Anabadi (Uncultivated) lands will have Bistarita Bibarani (brief description) of its kisam and other than Anabadi land, Abadi i.e., Cultivable lands shall not have Bistarita Bibarani. These plots will have its both side possession (Dohadi) i-e. North & South. written in this Column. But in some Abadi (cultivable) of claimed land Bistarita Bibarani will be mentioned.

Examples: -

(A)	KISAM OF ABADI (CULTIVABLE) LAND	BISTARITA BIBARANI (BRIEF DESCRIPTION)
1	PATITA	GHASA PADIA, BENA PANJAR, GODA, DHODA, NUTAN PATITA ETC.,
2	NADI, NALA, JOR, HRADA, SAMUDRA ETC	TO BE NAMED AFTER LOCAL NAME OR LOCALLY BEING CALLED
3	PARBAT, ETC	TO BE NAMED AFTER LOCAL/NICK NAME OR LOCALLY BEING CALLED
4	MANDIR, DEVALAY, MASJID, GURUDWARA ETC	AMUKA MANDIR (Temple Nearby), AMUKA DEVATANKA BIJE ETC
5	JUNGLE	GHANCHA JUNGLE, BADA JUNGLE, SAL JUNGLE, BAUNSHA JUNGLE, SAGUAN JUNGLE ETC
6	BAGAYAT	AMBA BAGAYAT, KADALI BAGAYAT, PANASA BAGAYAT, TENTULI BAGAYAT, KAMALA BAGAYAT, PIJULI BAGAYAT, JALENI KATHO BAGAYAT ETC.
7	GHARABARI	MELA DIHA, AMAAR GHAR, KHALABADI, DOKAN GHAR, GODAM GHARA, BARI ETC
8	JALASAYA	LOCAL NAME
9	BIDYALAYA/BIDYALAYA HATA	LOWER PRIMARY/UPPER PRIMARY/ENGLISH MEDIUM HIGH SCHOOL
10	KACHERI/OFFICE/BASAGRUHA	DESIGNATURE OF POST - AMUKA NKA (REVENUE INSPECTOR) OFFICE, AMUKA ADHIKARIANKA BASAGRUHA ETC. OFTEN REFERRED IF THEY ARE LOCATED CLOSE TO ONE'S RESIDENCE OR IN THE VICINITY.
11	GHARA (IF OWN BASTI AREA)	NIJA GAON OR BASTI
12	GHARA (IF HAMLET VILLAGE)	HAMLET VILLAGE NAME BASTI
13	RASTA	GAON DANDA

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NAYAGARH

ANNEXURE-C/4



ଓଡ଼ିଶା ସରକାର

କିସମ ନିୟମାବଳୀ

ରାଜସ୍ୱ ପର୍ଷଦ୍, ଓଡ଼ିଶା

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[Signature]
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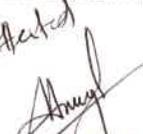
ସରକାରୀ ଜମିର କିସମ ରେକର୍ଡ କରାଯିବା ପ୍ରଣାଳୀ

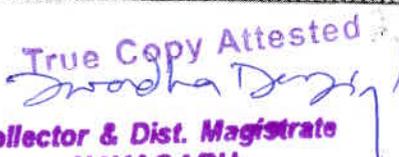
ଓଡ଼ିଶା ସରକାରଙ୍କ ରାଜସ୍ୱ ବିଭାଗ ଜମି ପାଇଁ ରାଜସ୍ୱ ବିଭାଗ ନାମେ ଖାତା କରାନଯାଇ କିସମ ଅନୁଯାୟୀ ଆବାଦଯୋଗ୍ୟ ଅନାବାଦୀ ଆବାଦ ଅଯୋଗ୍ୟ ଅନାବାଦୀ, ରକ୍ଷିତ ଓ ସର୍ବସାଧାରଣ ଖାତାରେ ରେକର୍ଡ କରାଯାଇଅଛି । ଏହି ସମସ୍ତ ଜମିକୁ ବିଭିନ୍ନ ଜିଲ୍ଲାରେ ବିଭିନ୍ନ ପ୍ରକାର କିସମ କରୁଥିବାରୁ ରେକର୍ଡ ପ୍ରସ୍ତୁତ କରାଯିବା ସମୟରେ ଯେଉଁ ଖାତାରେ ପ୍ରକୃତରେ ରେକର୍ଡ କରାଯିବାର କଥା ସେହି ଜମି ସେହି ଖାତାରେ ରେକର୍ଡ କରାନଯାଇ ଉପରୋକ୍ତ 4ଟି ଖାତା ମଧ୍ୟରୁ ଯେକୌଣସି ଗୋଟିଏ ଖାତାରେ ରେକର୍ଡ କରାଯାଇଅଛି ।

କଟକ, ପୁରୀ, ବାଲେଶ୍ୱର ଜିଲ୍ଲା ରିଭିଜନ ବନ୍ଦୋବସ୍ତ ନିମନ୍ତେ କରାଯାଇଥିବା କିଛିଦ୍ୱାରୀ ଓ ଖାନାପୁରୀ ନିୟମାବଳୀରୁ ଦେଖାଯାଏ ଛାଲେଣୀ କାଠ ଯଥା- ଝାଉଁ, ଚାକୁଣ୍ଡା, ବରଗଛ, ଅଶ୍ୱତ୍ଥଗଛ ଇତ୍ୟାଦି ରୋପିତ ହେଉଥିବା ଜମିର କିସମ ଜଙ୍ଗଲ ବଗାୟତ ରଖାଯାଇଅଛି । ଅନ୍ୟାନ୍ୟ ଜଙ୍ଗଲକୁ ପୁନରାୟ ଜଙ୍ଗଲ ଏକ, ଜଙ୍ଗଲ ଦୁଇ କିସମରେ ବିଭକ୍ତ କରାଯାଇଅଛି । ଜଳାଶୟକୁ ଜଳାଶୟ ଏକ ଓ ଜଳାଶୟ ଦୁଇ ଏବଂ ପର୍ବତକୁ ପର୍ବତ ଏକ, ପର୍ବତ ଦୁଇ ଓ ପର୍ବତ ତିନି କିସମରେ ବିଭକ୍ତ କରାଯାଇ ରେକର୍ଡ କରାଯାଇଅଛି । ଏତଦ୍ୱ୍ୟତୀତ ଦେଙ୍କାନାଳ ଓ ଅନ୍ୟ କେତେକ ଜିଲ୍ଲାରେ ଜଙ୍ଗଲକୁ ପତ୍ରା ଜଙ୍ଗଲ, ବଡ଼ ଜଙ୍ଗଲ, ମିଶ୍ରିତ ଜଙ୍ଗଲ, ଜଳାଶୟକୁ ବନ୍ଧ, କଟା, ମୁଣ୍ଡା, ପୋଖରୀ ଇତ୍ୟାଦି କିସମରେ ରେକର୍ଡ କରାଯାଇଅଛି । ବିଭିନ୍ନ ଜିଲ୍ଲାରେ ଅନାବାଦୀ ଜମି କେଉଁ କେଉଁ କିସମରେ ରେକର୍ଡ କରାଯାଇଅଛି ତାହାର ତାଲିକା ପରିଶିଷ୍ଟ 'ଖ'ରେ ଦିଆଯାଇଅଛି ।

ଅନାବାଦୀ ଜମିର କିସମ ଓଡ଼ିଶାର ସବୁ ଜିଲ୍ଲାରେ ଏକ ଭଳି ହେବା ଆବଶ୍ୟକ । ତେଣୁ ସମସ୍ତ ଅନାବାଦୀ ଜମିକୁ ନିମ୍ନଲିଖିତ 32ଟି କିସମରେ ଓଡ଼ିଶାର ସବୁ ଅଞ୍ଚଳରେ ଏଣିକି ରେକର୍ଡ କରାଯିବ ।

1. ପତିତ
2. ଧୋଡ଼ା
3. ପଥରବଣି
4. ଜଳପାଟ
5. ନାଳ
6. ନଦୀ
7. ବନ୍ଧ (ନଦୀବନ୍ଧ, କେନାଳ ବନ୍ଧ, ଘେରିବନ୍ଧ ଇତ୍ୟାଦି)
8. ସମୁଦ୍ର

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9. ହୁଦ
10. ଯୋର
11. ପର୍ବତ
12. ଶୁଶାନ
13. କବର
14. ମେଲଣ ପଡ଼ିଆ
15. ଧର୍ମପୀଠ
16. ହାଟ
17. ଗୋଠପଦା
18. ରାଷ୍ଟ୍ରା
19. ଘରବାରୀ
20. ଖେଳପଡ଼ିଆ
21. ଜଳାଶୟ
22. ଥାଡ଼ି
23. କେନାଲ
24. ନୟନ ଯୋରୀ
25. ବଗାୟତ
26. ଗୋଡ଼ର
27. ପାଣି ମାହାରୀ
28. ଜଙ୍ଗଲ
29. ବସ୍ତିଯୋଗ୍ୟ
30. ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ
31. ସର୍ବସାଧାରଣ ଯୋଗ୍ୟ
32. ଉନ୍ନିତ ଯୋଜନା ଯୋଗ୍ୟ

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ଉପରୋକ୍ତ 32ଟି କିସମର ଜମି କିପରି ଏବଂ କେଉଁ ଖାତାରେ ରେକର୍ଡ କରାଯିବ ନିମ୍ନରେ ବର୍ଣ୍ଣନା କରାଗଲା ।

(i) ଆବାଦଯୋଗ୍ୟ ଅନାବାଦୀ :- ଯେଉଁସବୁ ଅନାବାଦୀ ଜମି ଭବିଷ୍ୟତରେ ଆବାଦ ହୋଇ ଫସଲ ଉତ୍ପାଦନ ହେବା ସମ୍ଭବ ସେହି ଜମିଗୁଡ଼ିକ ଏହି ଖାତାରେ ରେକର୍ଡ କରାଯିବ । ସେହି ଜମିଗୁଡ଼ିକର କିସମ ପଡିତ କରାଯାଇ ବିସ୍ତାରିତ ବିବରଣୀରେ ଘାସପଡ଼ିଆ, ବେଣା ପଞ୍ଜର, ବାଲିଚର, ବାଲିକୁଦ, ପତ୍ରାଜଙ୍ଗଲ, ଗଡ଼ା, କ୍ଷେତଆଡ଼ି ଇତ୍ୟାଦି ଲେଖାଯିବ ।

ଜଞ୍ଜାନ ଓ ଗ୍ରାମ ପଞ୍ଚାୟତ ପାଇଁ ସଂରକ୍ଷିତ ଜମି ମଧ୍ୟ ଏହି ଖାତାରେ ପଡିତ କିସମରେ ରେକର୍ଡ କରାଯାଇ ପୁର ମନ୍ତବ୍ୟରେ 'ଜଞ୍ଜାନମାନଙ୍କ ପାଇଁ ସଂରକ୍ଷିତ' ଅନୁକ ଗ୍ରାମ ପଞ୍ଚାୟତ ପାଇଁ ସଂରକ୍ଷିତ ଲେଖାଯିବ ।

(ii) ଆବାଦ ଅଯୋଗ୍ୟ ଅନାବାଦୀ:- ନଦୀ, ନାଳ, ଯୋର, ହ୍ରଦ ଓ ସମୁଦ୍ର ଆବାଦ ଅଯୋଗ୍ୟ ଅନାବାଦୀ ଖାତାରେ ରେକର୍ଡ କରାଯିବ ଏବଂ ବିସ୍ତାରିତ ବିବରଣୀରେ ସେଗୁଡ଼ିକର ସ୍ଥାନୀୟ ତାକନାମ ଲେଖାଯିବ । ନଦୀବନ୍ଧ, ବନ୍ଧ କିସମରେ ରେକର୍ଡ କରାଯାଇ ବିସ୍ତାରିତ ବିବରଣୀରେ ନଦୀବନ୍ଧ ଲେଖାଯିବ ।

ଟାଙ୍ଗର, ପଥର ବଣି ଓ ପଥର ଚଟାଣ ଏହି ଖାତାରେ ପଥରବଣି କିସମରେ ରେକର୍ଡ କରାଯାଇ ବିସ୍ତାରିତ ବିବରଣୀରେ ଟାଙ୍ଗର, ପଥର ଚଟାଣ ଇତ୍ୟାଦି ଲେଖାଯିବ ।

ଜଳ ପାଟ ଓ ପାଣି ଖାଲ ଜଳ ପାଟ କିସମରେ ଓ ଧୋଡ଼ା, ଧୋଡ଼ା କିସମରେ ଏହି ଖାତାରେ ରେକର୍ଡ କରାଯିବ ।

ଏତଦ୍‌ବ୍ୟତୀତ ପାହାଡ଼, ପର୍ବତ, ମୁଣ୍ଡିଆ ଓ ତୁଙ୍ଗୁରୀ ଉକ୍ତ ଖାତାରେ ପର୍ବତ କିସମରେ ରେକର୍ଡ କରାଯାଇ ବିସ୍ତାରିତ ବିବରଣୀରେ ପାହାଡ଼, ମୁଣ୍ଡିଆ ଇତ୍ୟାଦି ସ୍ଥାନୀୟ ତାକନାମ ସହ ଲେଖାଯିବ ।

(iii) ସର୍ବସାଧାରଣ:- ଯେଉଁ ଜମିରେ ସର୍ବସାଧାରଣଙ୍କର କୌଣସି ଅଧିକାର ଥିବ, ଯଥା- ଶୁଖାନ, କବର, ମେଲଣ ପଡ଼ିଆ, ଖେଳପଡ଼ିଆ ଓ ହାଟ ସର୍ବସାଧାରଣ ଖାତାରେ ଉକ୍ତ କିସମରେ ରେକର୍ଡ କରାଯିବ ।

ଗ୍ରାମ୍ୟ ରାସ୍ତା, ରାଜସ୍ୱ ବିଭାଗ ଅଧିନରେ ଥିବା ରାସ୍ତା, ରାଜପଥ, ଦଣ୍ଡା, ଗୋଦଣ୍ଡା, ଗାଁ ଦାଣ୍ଡ ଓ ଗୋଧଡ଼ସ ମଧ୍ୟ ସର୍ବସାଧାରଣ ଖାତାରେ ରାସ୍ତା କିସମରେ ରେକର୍ଡ କରାଯାଇ ବିସ୍ତାରିତ ବିବରଣୀରେ ଗ୍ରାମ୍ୟରାସ୍ତା, ଦଣ୍ଡା, ଗାଁ ଦାଣ୍ଡ, ଗୋଧଡ଼ସ ଇତ୍ୟାଦି ଲେଖାଯିବ ।

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**Collector & Dist. Magistrate
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ଗୋଗୋଷ୍ଠ ଓ ଗୋଠପଦା ସର୍ବସାଧାରଣ ଖାତାରେ ଗୋଠପଦା କିସମରେ ରେକର୍ଡ କରାଯାଇ ବିସ୍ତାରିତ ବିବରଣୀରେ ଗୋଗୋଷ୍ଠ, ଗୋଠପଦା ଇତ୍ୟାଦି ଲେଖାଯିବ ।

କୁବ୍ଵର, ତେରାଘର, ଧାଙ୍ଗେଡ଼ି ଘର, କୋଠଘର, ଆଖଡ଼ା ଘର, ଧର୍ମଶାଳା, ଘରବାରୀ କିସମରେ ସର୍ବସାଧାରଣ ଖାତାରେ ରେକର୍ଡ କରାଯାଇ ବିସ୍ତାରିତ ବିବରଣୀରେ କୁବ୍ଵର, ତେରାଘର ଇତ୍ୟାଦି ଯାହା ହୋଇଥିବ ଲେଖାଯିବ ।

ମନ୍ଦିର, ଦେବାଳୟ, ମସ୍ଜିଦ୍, ଗୀର୍ଜାଘର, ଗୁରୁଦ୍ଵାର, ମଠ, ମଣ୍ଡପ, ବିଜେସ୍ତ୍ରଳୀ, ଚଉରା ଓ ଭାଗବତ ଘର ଧର୍ମପାଠ କିସମରେ ଉକ୍ତ ଖାତାରେ ରେକର୍ଡ କରାଯାଇ ବିସ୍ତାରିତ ବିବରଣୀରେ ଦଧିବାମନ ମନ୍ଦିର, ମସ୍ଜିଦ୍, ଗୀର୍ଜାଘର, ଗ୍ରାମଦେବତାଙ୍କ ବିଜେସ୍ତ୍ରଳୀ ଇତ୍ୟାଦି ଲେଖାଯିବ ।

(iv) ରକ୍ଷିତ :- ଗୋତର ଓ ପାଣି ମାହାରା, କେନାଲ ଓ ତାହାର ନୟନଯୋଗୀ ରକ୍ଷିତ ଖାତାରେ ରେକର୍ଡ କରାଯିବ । କେନାଲ ବନ୍ଧ ଓ ଘେରାବନ୍ଧ ବନ୍ଧ କିସମରେ ରକ୍ଷିତ ଖାତାରେ ରେକର୍ଡ କରାଯାଇ ବିସ୍ତାରିତ ବିବରଣୀରେ ଯଥାକ୍ରମେ କେନାଲବନ୍ଧ ଓ ଘେରାବନ୍ଧ ଲେଖାଯିବ ।

ଘଞ୍ଚି ଜଙ୍ଗଲ, ମିଶ୍ରିତ ଜଙ୍ଗଲ, ବଡ଼ ଜଙ୍ଗଲ, ଶାଳ ଜଙ୍ଗଲ, ବାଉଁଶ ଜଙ୍ଗଲ, ଝାଉଁ ଜଙ୍ଗଲ ଇତ୍ୟାଦି ଜଙ୍ଗଲ କିସମରେ ରକ୍ଷିତ ଖାତାରେ ରେକର୍ଡ କରାଯାଇ ବିସ୍ତାରିତ ବିବରଣୀରେ ଘଞ୍ଚି ଜଙ୍ଗଲ, ବଡ଼ ଜଙ୍ଗଲ, ଶାଳ ଜଙ୍ଗଲ, ବାଉଁଶ ଜଙ୍ଗଲ ଇତ୍ୟାଦି ଲେଖାଯିବ ।

ସମସ୍ତ ସରକାରୀ ବଗିଚା ଓ ଉଦ୍ୟାନ ରକ୍ଷିତ ଖାତାରେ ବଗାୟତ କିସମରେ ରେକର୍ଡ କରାଯାଇ ବିସ୍ତାରିତ ବିବରଣୀରେ ଆମ୍ବ ବଗାୟତ, ପଣସ ବଗାୟତ, ତେନ୍ତୁଳୀ ବଗାୟତ, ଉଦ୍ୟାନ ଇତ୍ୟାଦି ଲେଖାଯିବ ।

କୁପ୍ପ, ବନ୍ଧ, କଟା, ମୁଣ୍ଡା, ପୋଖରୀ, ମରାଳ, ବାମ୍ଝି ଓ ଗଡ଼ିଆ ଜଳାଶୟ କିସମରେ ରକ୍ଷିତ ଖାତାରେ ରେକର୍ଡ କରାଯାଇ ବିସ୍ତାରିତ ବିବରଣୀରେ କୁପ୍ପ, ବନ୍ଧ, କଟା, ମୁଣ୍ଡା ଇତ୍ୟାଦି ସ୍ଥାନୀୟ ତାକନାମ ସହ ଲେଖାଯିବ । ଯେଉଁ ଜଳାଶୟରେ ବର୍ଷର ସବୁ ସମୟରେ ପାଣି ରହୁଥିବ ତାହା ଜଳାଶୟ ଏକ କିସମରେ ଓ ଯେଉଁ ଜଳାଶୟରେ ବର୍ଷର ସବୁ ସମୟରେ ପାଣି ରହୁ ନଥିବ ତାହା ଜଳାଶୟ ଦୁଇ କିସମରେ ରେକର୍ଡ କରାଯିବ । ବନ୍ଧ, କଟା, ମୁଣ୍ଡା, ପୋଖରୀ ଇତ୍ୟାଦି ଆଡ଼ି ପୃଥକ ଭାବେ ମାପ କରାଯାଇଥିଲେ ଆଡ଼ି କିସମରେ ରେକର୍ଡ କରାଯାଇ ବିସ୍ତାରିତ ବିବରଣୀରେ ବନ୍ଧଆଡ଼ି, ପୋଖରୀ ଆଡ଼ି ଇତ୍ୟାଦି ଲେଖାଯିବ ।

ସ୍କୁଲ, ସ୍କୁଲ ହତା, ରାଜସ୍ଵ ବିଭାଗ ଅଧିନରେ ଥିବା ଅନ୍ୟାନ୍ୟ ସରକାରୀ ବାସଗୃହ, ଅଫିସ୍, କଚେରୀ, ତାକବଜାଳା, ଘରବାରୀ କିସମରେ ରକ୍ଷିତ ଖାତାରେ

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ରେକର୍ଡ କରାଯାଇ ବିସ୍ତାରିତ ବିବରଣୀରେ ନିମ୍ନ ପ୍ରାଥମିକ ବିଦ୍ୟାଳୟ, ମଧ୍ୟ ଇଂରାଜୀ ବିଦ୍ୟାଳୟ, ଉଚ୍ଚ ଇଂରାଜୀ ବିଦ୍ୟାଳୟ, ରାଜସ୍ୱ ନିରୀକ୍ଷକଙ୍କ କାର୍ଯ୍ୟାଳୟ, ରାଜସ୍ୱ ନିରୀକ୍ଷକଙ୍କ ବାସଗୃହ ଇତ୍ୟାଦି ଲେଖାଯିବ ।

ବସ୍ତି ପାଇଁ ସଂରକ୍ଷିତ ଜମି ବସ୍ତିଯୋଗ୍ୟ କିଷକରେ ରକ୍ଷିତ ଖାତାରେ ରେକର୍ଡ କରାଯିବ ।

ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ ପାଇଁ ସଂରକ୍ଷିତ ଜମି ପଡିତ କିଷକରେ ରକ୍ଷିତ ଖାତାରେ ରେକର୍ଡ କରାଯିବ ଓ ମତ୍ତବ୍ୟରେ 'ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ ପାଇଁ ସଂରକ୍ଷିତ' ଲେଖାଯିବ ।

ସର୍ବସାଧାରଣଙ୍କ ଉଦ୍ଦେଶ୍ୟରେ ସଂରକ୍ଷିତ ଜମି ସର୍ବସାଧାରଣ ଯୋଗ୍ୟ କିଷକରେ ରକ୍ଷିତ ଖାତାରେ ରେକର୍ଡ କରାଯିବ ।

ଉନ୍ନତ ଯୋଜନା ପାଇଁ ସଂରକ୍ଷିତ ଜମି ଉନ୍ନତ ଯୋଜନା ଯୋଗ୍ୟ କିଷକରେ ରକ୍ଷିତ ଖାତାରେ ରେକର୍ଡ କରାଯିବ ।

ଏତଦ୍ୱ୍ୟତୀତ ସରକାରୀ ଅନାବାଦୀ ଜମିରେ ନିମ୍ନଲିଖିତ ଘରମାନ ମଧ୍ୟ ଥାଇପାରେ ।

1. ମଦଭାଟି
2. ପତ୍ର ଗୋଦାମ ଘର
3. ଚୁନଭାଟି

ଯେଉଁଠାରେ ଉପରୋକ୍ତ ଘରମାନ ରେଭିନ୍ୟୁ କର୍ତ୍ତୃପକ୍ଷଙ୍କ ମଞ୍ଜୁର କ୍ରମେ ଅସ୍ଥାୟୀ ଭାବେ ନିର୍ମାଣ ହୋଇଥିବ ସେଠାରେ ଘର ନହୋଇଥିଲେ ଯେଉଁ କିଷକ ହୋଇଥାନ୍ତା ସେହି କିଷକରେ ରେକର୍ଡ କରାଯିବ ଓ ତାହା ଉପରୋକ୍ତ କୌଣସି ଏକ ଅନାବାଦୀ ଖାତାରେ ସାବକମତେ ଦରଜ ହେବ । ଉଦାହରଣସ୍ୱରୂପ ଯଦି ପଡିତ କିଷକ ଜମିରେ ଘର ହୋଇଥିବ ତେବେ ଆବାଦଯୋଗ୍ୟ ଅନାବାଦୀ ଖାତାରେ ପଡିତ କିଷକରେ ଓ ଗୋଟର ଜମିରେ ଘର ହୋଇଥିବ ଗୋଟର କିଷକରେ ରକ୍ଷିତ ଖାତାରେ ରେକର୍ଡ କରାଯିବ ।

ଯଦି ରେଭିନ୍ୟୁ କର୍ତ୍ତୃପକ୍ଷଙ୍କ ଠାରୁ କେବଳ ଘର ପାଇଁ ମଞ୍ଜୁର ମିଳିଥାଏ, ତେବେ ତାହା ଘରବାରୀ କିଷକରେ ରକ୍ଷିତ ଖାତାରେ ରେକର୍ଡ କରାଯାଇ ମତ୍ତବ୍ୟରେ ମଦଭାଟି, ପତ୍ର ଗୋଦାମଘର, ଚୁନଭାଟି ଇତ୍ୟାଦି ଲେଖାଯିବ । ଯଦି ରେଭିନ୍ୟୁ କର୍ତ୍ତୃପକ୍ଷଙ୍କ ବିନା ମଞ୍ଜୁରରେ ଏହି ଘରମାନ ସ୍ଥାୟୀଭାବେ ନିର୍ମାଣ କରାଯାଇଥାଏ ତେବେ ଦଖଲକାରୀଙ୍କ ବେଆଇନ ଦଖଲ ଉଲ୍ଲେଖ କରାଯିବ ନାହିଁ ।

Al. A.
Am.
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MUNAGAON**

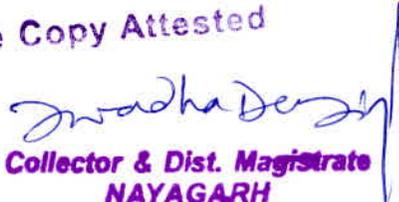
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Translated copy Annexure - 1

**ENGLISH TRANSLATED COPY OF
KISSAM NIYAMABALI**

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M. JAGAON**

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English Translation of "Kisam Niyamabali"

PROCEDURE FOR RECORDING KISAM OF GOVERNMENT LAND

The Land of Revenue Department of Government of Odisha are not recorded in the name of Revenue Department, rather it is recorded Kisam wise in Abada Jogya Anabadi Khata, Abada Ajogya-AnabadiKahata, Rakhita & Sarbasadharan Khata. All these Government land are termed in different names in different district for which during preparation of record the land are not recorded in the Khata where it was supposed to be and recorded in any of the four (4) Khatas mentioned above.

During Revised Settlement (Survey & Settlement Rules) of Cuttack, Puri, Balasore District in **Kistiwari** (Draft cadastral survey with internal plotting. The initial stage of survey of land for the purpose of preparation of ROR and map. Kistwar operation starts after checkup of traverse and formation of quadilaterals.) & **Khanapuri** (A stage of land survey and settlement operation, succeeding the stage of survey of village boundary and Kistwar. This stage is also known as preliminary stage of record writing and map preparation without rent. Khana means column and Puri means to fill up.) it is seen that in the land where fire woods like Jhaun (), Chakunda (), Bara (Banyan), Aswatath () etc were planted, that land is recorded under Kissam Jungle Bagayat. Remaining Jungle is further classified into Jungle 1, Jungle 2. Jalsaya (Pond) is recorded as Jalsaya 1 & Jalsaya 2 & Hills (Parbatas) is classified and recorded as Parbata 1, Parbata 2 Parbata 3.

Apart from this in Dhenkanal & few other districts Jungle is recorded as Patra Jungle, Bada Jungle, Misrita Jungle. Jalsaya as Bandha, Kota, Munda, Pokhari etc. In different district Anabadi (Uncultivable) land were recorded in which kisam is listed in Annexure "B" Parishista- "Kha".

"Anabadi" kisam land must be same for all the districts of Odisha. So, all Anabadi land mentioned below will be recorded in 32 Kissam as listed below.

1. Patita
2. Dhoda.
3. Patharabani
4. JalaPata
5. Nala
6. Nadi (River)
7. Bandha (Nadi Bandha, Canal Bandha, Gher Bandha etc)
8. Samudra
9. Hrada
10. Jora
11. Parbata
12. Samsana
13. Qabar
14. MelanaPadia
15. Dharma Pitha
16. Hata
17. Gothopada

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18. Rasta
19. Gharabari
20. Khelapadia
21. Jalsaya
22. Adi
23. Canal
24. Nayanjori
25. Bagayat
26. Gochara
27. Pani Mahara
28. Jungle
29. Basti Jogya
30. Gramya Jungle
31. Sarbasadharana Jogya
32. UnnataJojana Jogya

Above mentioned 32 kisam land will be recorded in which Khata is explained below:

1. ABADAJOGYA ANABADI-

All uncultivated land which are cultivable & can be cultivated in future will be recorded under this khata. Those lands will be recorded as kissam Patita with Bistarita Bibarani (brief description) as Ghasapadia, BenaPanjara, Balichara, Balikuda, Patra Jungle, Gada, KhetaAdietc.

Lands reserved for Jawans and Grampanchayats will also be recorded in this Khata with Kisam – Patita and shall be mentioned as “Reserved for Jawans or Reserved for GP with GP name” in remarks column.

2. ABADA AJOGYA ANABADI-

All land which are neither cultivable nor cultivable in future.

Nadi, Nala, Jore, Hrada (lake), Samudrawill be recorded in AbadAjogya Anabadi Khata with their local name in the Bistarita Bibarani (brief description) column.

Nadibandh will be recorded as kissam Bandha with Bistarita Bibarani as Nadibandha.

• Tangara, Patharabani & Pathara Chatana will be recorded in this Khata as Kisam - “PatharaBani” with Bistarita Bibarani as Tangara, PatharChatana etc.,.

• JalaPata & Pani Khala will be recorded in this Khata with Kisam as JalaPata and Dhoda will be recorded as Kisam - Dhoda.

• Apart from this Pahada, Parbata, Mundia & Dunguri will be recorded in this khata with Kisam “Parbata” and in its Bistarita Bibarani shall be recorded as per the local name called for “Pahad”, “Mundia” named called locally.

3. SARBA SADHARANA-

• All lands over which public have their rights for e.g. Samsana (Graveyard), Qabar, MelanaPadia, KhelaPadia (Play Ground), Hata (Market) will be recorded in this Khata with same Kisam.

• Village Road, Roads under Revenue Dept, Highways, Danda, Godanda, Village Danda & Godhadas will be recorded in this khata as Kissam “Rasta” with Bistarita Bibarani as Gramya Rasta, Village Danda, Godhadas

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Gogostha and Gothapada shall be recorded in Sarvasadharana Khata as Kisam Gothapada with Bistarita Bibarani as Gogostha, Gothapada.

- Clubghara, Deraghara, Dhangedi Ghara, Kothaghara, Akhadaghara, Dharmasala will be recorded in this Khata as Gharabari kissam with Bistarita Bibarani as Club ghara&Deraghara.

- Temple, Debalaya, Masjid, Girja Ghara, Gurudwara, Matha, Mandap; Bijesthali, Chaura&Bhagabata Ghara will be recorded in this Khata as Kisam - Dharmapithawith Bistarita Bibarani as Dadhibamana Temple, Masjid, Girjaghara, GramadebatiBijesthali.

4. RAKHITA -

- Gochara & Pani Mahara, Canal & its Nayanjori will be recorded in Rakhita Khata. Canal Bandha & Gheribandha will be recorded in this Khata as Kisam - Bandha with Bistarita Bibarani as Canal Bandha & Gheri bandha respectively.

- Ghanca Jungle, MisritaJungle, Bada Jungle, Sala Jungle Baunsa Jungle, Jhaun Jungle etc., will be recorded in this Rakhita Khata as Kisam Jungle with Bistarita Bibarani as Ghanca Jungle, Bada Jungle, Sala Jungle, Baunsa Jungle, etc.,.

- All Govt. Garden & Plantation will be recorded in Rakhita Khata as Kisam - Bagayata with Bistarita Bibarani as Amba Bagayat & Panasa Bagayat, Tentuli Bagayat, Plantation, etc.

- Kupa (well), Bandha, Kata, Munda, Pond, Marala, Bamphi & Gadia Jalasaya Kisam will be recorded in Rakhita Khata as Kisam - Jalasaya with Bistarita Bibarani as Kupa, Bandha, Kata, Munda as per the local names of the locality. Jalasaya which don't get dried up throughout the year will be recorded as Jalasaya1 kissam otherwise its Kissam will be recorded as Jalasaya2.

If Adi of Bandha, Kata, Munda, Pokhari etc., were surveyed and demarcated separately and will be recorded as Kisam Aadi with Bistarita Bibarani as Adi Bandha, Pokhari Adietc., written.

- School, school compound, other Government Quarters under Revenue Department, office, Court, Dak-Bungalow will be recorded in Gharabari Kisam in this Rakhita Khata with Bistarita Bibarani as lower primary school, Medium English School, Higher English Medium School, Revenue Inspector Office, Residence of Revenue Inspector etc.,

Land reserved for Basti will be recorded as Basti Jogya Kisam under this Rakhita Khata.

- Land reserved for Gramya Jungle will be recorded as Patita kissam under this Rakhita Khata & in the remarks column "Reserved for Gramya Jungle" will be mentioned.

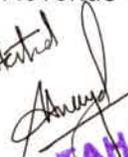
- Land reserved for public purpose will be recorded as Sarbasadharan Jogya kissam under this Rakhita Khata.

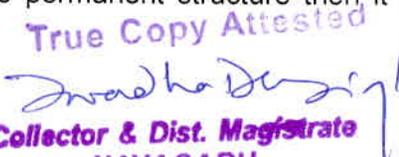
- For developmental purpose land will be recorded as UnnataJojana Jogya Kisam under this Rakhita Khata.

Apart from this Govt. Anabadi (uncultivable) lands the following buildings mentioned below may also found.

- Madabhati
- Patra Godama Ghara
- ChunaBhati,

Where the above mentioned house were constructed temporarily with the consent of Revenue Officer & there is no permanent structure then it will be recorded as its original

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kissam and it will recorded in any of the above Anabadi Khata as per Sabik(Pre Settlement).
Eg- if a house is constructed over a Patita Kisam land then it will be recorded in Abad Jogya Anabadi Khata with Kisam as Patita, and if constructed over Gochar Kisam land then it will be recorded as Kisam – Gochar in Rakhita Khata.

If the Revenue Officer has given consent only for house purpose then it will be recorded as KisamGharabari in Rakhita Khata with entry in remarks column as Madabhati, Patra GodamGhar, ChunaBhati etc.,if permanent structures were built without consent of Revenue Officials then illegal encroachmentwill not be entered.

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ANNEXURE D14



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TAKASILDAN
NUAGAON



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TAHASILDAR

NUAGAON



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